

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

PUBLIC ANNOUNCEMENT

FOR THE ATTENTION OF THE CREDITORS OF BHARATI DEFENCE &
INFRASTRUCTURE LIMITED

	Relevant particulars	
1	Name Of Corporate Debtor	Bharati Defence and Infrastructure Limited
2	Date of incorporation of corporate debtor	22nd June 1976
3	Authority under which corporate debtor is incorporated / registered	Companies Act/ Registrar of Companies
4	Corporate identity number / limited liability identification number of corporate debtor	L61100MH1976PLC019092
5	Address of the registered office and principal office (if any) of corporate debtor	302 Wakefield House 3rd Floor Sprott Road, Ballard Estate, Mumbai 400001
6	Insolvency commencement date in respect of corporate debtor	June 6, 2017
7	Estimated date of closure of insolvency resolution Process	180 days from date of commencement of resolution process, which is December 3, 2017
8	a. Name, address, email address and the registration number of the interim resolution professional	Name: Dhinal Shah Address: Ernst & Young LLP 17th Floor, The Ruby Senapati Bapat Marg, Dadar (West) Mumbai 400028 Registration No. IBBI/IPA-001/IP- P00073 / 2017-18/10190 Email id:ip.bdil@in.ey.com
9	Last date for submission of claims	June 20, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against Bharati Defence and Infrastructure Limited on June 6, 2017

The creditors of Bharati Defence & Infrastructure Limited are hereby called upon to submit a proof of their claims on or before June 20, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

Date : June 12, 2017

Sd/-

Place : Mumbai

Dhinal Shah